

**(2019) 10 CHH CK 0070**

**Chhattisgarh High Court**

**Case No:** Writ Petition (S) No. 8349 Of 2019

Gopal Krishna Tripathi

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

**Date of Decision:** Oct. 15, 2019

**Hon'ble Judges:** Goutam Bhaduri, J

**Bench:** Single Bench

**Advocate:** Ghanshyam Kashyap, Astha Shukla

**Final Decision:** Disposed Of

**Judgement**

Goutam Bhaduri, J

1. The limited grievance that the petitioner has raised in the present writ petition is for an appropriate direction to the respondents to consider releasing of the arrears of the revised pay scale from 01.05.2013 to April, 2016.

2. The contention of the counsel for the petitioner is that as per the order dated 08.06.2016, the Department has decided to grant the benefit of revised pay scale. He submits that as per the department order dated 08.06.2016, the petitioner became eligible for revised pay scale w.e.f. 01.05.2013 onwards. However, the actual monetary benefit has been given to the petitioner only from July, 2016 onwards and therefore, the petitioner was entitled for the arrears of revised pay scale from 01.05.2013 to April, 2016. He further submits that the respondents have also carried out necessary calculation in this regard but the actual payment till date has not been released.

3. Given the aforesaid facts and circumstances of the case, let the respondents 2 to 4 take necessary steps ensuring that the arrears of revised pay

scale between 01.05.2013 to April, 2016 payable to the petitioner is made at the earliest preferably within a period of 4 months from the date of receipt of copy of this order.

4. With the aforesaid observation, the writ petition stands disposed of.